

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

16. IA-847(MB)2024, IA-2203(MB)2020
IA-1427(MB)2021, IA-337(MB)2024
APPEAL(IBC)/57(MB)2023
IN C.P. (IB)/3176(MB)2019

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **03.07.2024**

NAME OF THE PARTIES: Noble Co-Operative Bank Ltd
Vs.
Independent Tv Ltd

SECTION: 7, 60(5), 66(1), 42 OF THE INSOLVENCY AND BANKRUPTCY CODE,
2016.

ORDER

1. Mr. M.S. Bhardwaj, Ld. Counsel for the Appellant present in Appeal-57/2023. Mr. Abhishek Anand a/w Mr. Maulik Chokshi and Ms. Shankari Mishra, Ld. Counsel for the Applicant present in IA-2203(MB)2020, IA-1427(MB)2021 & IA-337(MB)2024 and Respondents in Appeal-57/2023 & IA-847/2024. Adv. Baasir Aziz & Adv Garima Raisinghani, Ld. Counsel for the Respondent Nos. 9 & 10 present in I.A. 337(MB) 2024 through VC. Mr. Ravi Rattesar a/w Adv. Shraddha Talkar, Ld. Counsel for the Applicant EPFO present in IA-847/2024.
2. **APPEAL(IBC)/57(MB)2023** : The order dated 19.06.2024 shall continue till the next date of hearing i.e. on **12.08.2024**.
3. List this matter for further consideration on **12.08.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)